

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (C) No(s). 31425/2016

DIRECTOR, POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND
RESEARCH, CHANDIGARHPetitioner(s)

VERSUS

BRIJ MOHAN DHAWAN & ORS.

Respondent(s)

WITH

SLP(C) No. 31240/2016 (IV-B)

SLP(C) No. 32944/2017 (IV-B)
(FOR ADMISSION and I.R. and IA No.120621/2017-CONDONATION OF DELAY
IN FILING and IA No.120624/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.120623/2017-CONDONATION OF DELAY IN
REFILING)

Date : 04-09-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Chandra Bhushan Prasad, AOR (Not Present)
Mr. Mohan Pandey, AOR (Not Present)
Mr. Sudarshan Rajan, AOR (Not Present)
Ms. Anjali Kumari, Adv. (Present)

For Respondent(s)

Mr. M. K. Dua, AOR (Not Present)
Mr. Sudarshan Rajan, AOR (Not Present)
Ms. Anjali Kumari, Adv. (Present)
Mr. P. N. Puri, AOR (Not Present)
Ms. Tanuj Bagga, AOR (Not Present)
Mr. Himanshu Gupta, AOR (Present)
Mr. Manoj Mishra, AOR (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 31425/2016

None appeared for the parties.

Respondent Nos. 1 to 10 have already filed the Counter
Affidavit.

SLP dismissed in terms of Order dated 15.01.2019 of Hon'ble
Judge-in-Chambers in respect of Respondent No. 11.

List the matter before the Hon'ble Court as per rules.

SLP(C) No. 31240/2016

Ld. counsel for the petitioner is directed to take fresh steps in respect of respondent Nos. 1, 39 to 41 within two weeks.

Four weeks' time is granted to Respondent Nos. 2 to 4 to file Counter Affidavit.

Notice of alternative arrangement, issued to Respondent Nos. 7 to 10, 15, 17, 19, 28 and 34 have been served but on one has chosen to enter appearance on their behalf and service of notice of alternative arrangement is not complete on Respondent Nos. 5, 6, 11-14, 16, 18, 20 to 27, 29 to 33 and 36 to 38. However, Mr. Manoj Mishra, Ld. Counsel on behalf of Mr. Himanshu Gupta, Ld. Advocate-on-Record undertakes to appear for Respondent Nos. 5 to 34 and 36 to 38. He seeks and is given one weeks time to file the vakalatnama.

Name of respondent No. 35 has been deleted vide order dated 09.04.2019 of the Hon'ble Chamber Judge.

List again on 06.11.2019.

SLP(C) No. 32944/2017

Respondent Nos. 1 and 5 have not filed the Counter Affidavit.

Service is complete upon respondent Nos. 2 and 3 but no one has entered appearance on their behalf.

Four weeks' time, as a last chance is given to Ld.counsel for the petitioner to comply order dated 27.11.2018 of this Court in respect of respondent No. 4.

List again on 06.11.2019.

SURINDER S. RATHI
Registrar

PM